- I. Notifications of the Ministry of Agriculture
- II. Report and Accounts (2006-07) of various Corporations and related papers
- III. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTI LAL BHURIA): Sir, I lay on the Table:

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation), under sub-section (2) of section 4D of the Destructive Insects and Pests Act, 1914:
- (1) S.0.1121 (E) dated the 17th July, 2006, regarding the Plant Quarantine (Regulation of Import into India) Amendment Order, 2006.
- (2) S.O. 1873 (E) dated the 31st October, 2006, regarding the Plant Quarantine (Regulation of Import into India) Third Amendment Order, 2006.
- (3) S.O. 2069 (E) dated the 3rd December, 2007, regarding the Plant Quarantine (Regulation of Import into India) First Amendment Order, 2007.
- (4) S.O. 3 (E) dated the 1 st January, 2008, regarding the Plant Quarantine (Regulation of Import into India) Second Amendment Order, 2007. [Placed in Library. For (i) to (iv) *See* No. L.T. 8673/08]
- (ii) A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation) Notification S.O. 1353 (E) dated the 24th August, 2006, publishing Corrigendum to Notification S.O. 1121 (E) dated the 17th July, 2006. [Placed in Library. See No. L.T. 8673/08]
- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation), under sub-section (2) of section 3 of the Agriculture Produce (Grading and Marking) Act, 1937:
- (1) G.S.R. 193 dated the 22nd September, 2007, publishing Tapioca Sago Grading and Marking Rules, 2007.
- (2) G.S.R. 230 dated the 3rd November, 2007, publishing Sattu Grading and Marking Rules, 2007.
- (3) G.S.R. 66 (E) dated the 2nd February, 2008, publishing Sheekakai Grading and Marking Rules, 2008. [Placed in Library. For (i) to (iii) *See* No. L.T. 8552/08]
- (iv) A copy (in English and Hindi) of the Ministry of Agriculture, (Department of Agriculture and Cooperation) Notification G.S.R. 717 (E) dated the 15th November, 2007, publishing the Multi-State Cooperative Societies (Amendment) Rules, 2007, under sub-section (3) of section 124 of the Multi-State Cooperative Societies Act, 2002, together with delay Statement. [Placed in Library. See No. L.T. 8332/08]
- II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
- (i) (a) Thirty-first Annua! Report and Accounts of the Gujarat State Seeds Corporation

- Limited (GSSC), Gandhinagar, for the year 2006-2007, together with the Auditor's Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation. [Placed in Library. *See* No. L.T. 8551/08]
- (ii) (a) Forty-first Annual Report and Accounts of the Punjab Agro Industries Corporation Limited (PAICL), Chandigarh, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 8674/08]
- III. I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution, (Department of Consumer Affairs) Notification S.O. 400 (E) dated the 28th February, 2008, publishing Order on Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2008. [Placed in Library. See No. L.T. 8326/08]
- I. Report and Accounts (2006-07) of various Corporations and related papers
- II. Memoranda of understanding (2008-09) betwen the Government of India (Ministry of Steel) and various companies/corporation

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI JITIN PRASAD): Sir, I lay on the Table:

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 A of the Companies Act, 1956:
- (i) (a) Twenty-fifth Annual Report and Accounts of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company. [Placed in Library. *See* No. L.T. 8640/08]
- (ii) (a) Thirty-fourth Annual Report and Accounts of MECON Limited, Ranchi, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company. [Placed in Library. *See* No. L.T. 8638/08]
- (iii) (a) Forty-ninth Annual Report and Accounts of the National Mineral Development Corporation Limited (NMDC), Hyderabad, for the year 2006-2007, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.